

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd Floor, Chanderlok Building, 36, Janpath,
New Delhi-110001

F. No. L-1/249/2019-CERC

4.8.2022

NOTICE

The following petitions filed by the transmission licensees for determination of tariff are proposed to be listed for hearing before the Commission in the month of September, 2022. These petitions are available on the website of the concerned Petitioner and a copy of the same has also been served by the Petitioners on all the concerned beneficiaries/respondents. Further, a copy of the petitions, available on the Commission's e-filing portal, can be accessed by all the beneficiaries/respondents registered with the Commission's e-filing portal. The beneficiaries/respondents may file their reply in the concerned petitions and the Petitioners may file the rejoinder, if any, within ten days from the receipt of the reply. All the parties are requested to comply with the above directions within the specified timeline to facilitate expeditious disposal of the petitions.

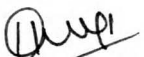
| Srl. No. | Petition No. | Petitioner | Region | Subject |
|-----------------|---------------------|-------------------|---------------|--|
| 1. | 196/TT/2022 | PGCIL | SR | Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from Actual DOCO to 31-03-2024 for Asset-1: 2No.s of 220kV line bays at 400/220KV cochin East (pallikkara) substation for termination of Cochin East (Pallikara) Aluva 220kV D/c line , to be implemented by KSEBL and Asset-2: 2 No.s of 400kV line bays at Kozhikode (Areako... de) substation for termination of North Trissur (Madakkathara) - Kozhikode (Areakode) 400kV (Quad) D/c line, to be implemented by KSEBL under System strengthening XXVI in Southern Region |
| 2. | 193/TT/2022 | PGCIL | NR | Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for Asset-1 (a): Associated bays of 315 MVA, 400/220 kV ICT at Fatehabad Substation (ICT to be shifted from Ballabgarh) and Asset-1 (b): 315 MVA ICT at Fatehabad Substation (Only ICT shifted from Ballabgarh SS under ICT-IV at Ballabgarh) under Augmentation |

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| | | | | of Transformation capacity at Fatehabad (PG) in Northern Region. |
| 3. | 192/TT/2022 | PGCIL | NER | Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Asset 1- 11 Nos. of Central Sector Communication Links (DOCO-17.07.2020) and Asset 2- 01 Nos. of Central Sector Communication Links (Anticipated DOCO-31.01.2021) under project-Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region. |
| 4. | 185/TT/2022 | PGCIL | SR | Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III) |
| 5. | 184/TT/2022 | PGCIL | NER | Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2019 for determination of Transmission Tariff from Anticipated DOCO to 31-03-2024 for Transmission Assets under Project "North Eastern Region Strengthening Scheme-VIII". |
| 6. | 168/TT/2022 | PGCIL | NR | Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for Asset-1: Bhiwani-Hisar 400 kV D/C line along with associated bays at Bhiwani and Hisar; Asset-2: LILO of Moga Bhiwadi 400 kV D/C line at Hisar along with associated bays and Asset-3: 765 kV S/C Jaipur (RVPN)- Bhiwani TL (CKT-II) along with associated bays under Northern Region system Strengthening Scheme XXV in Northern Region |
| 7. | 166/TT/2022 | OPTCL | ER/WR | Petition under Section 62(1)(c) of the Electricity Act, 2003 for determination of Wheeling Charges in respect of Transmission System of Odisha Power Transmission Corporation Limited comprising the 220 kV D/C Rourkela - Tarkera - Budhipadar - Korba (Odisha portion) Line and associated Sub-station Bays for the Tariff Block Period 2019-24 for transmission of surplus |

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| | | | | power from NTPC Power Stations in Eastern Region (ER) to Western Region (WR) |
| 8. | 165/TT/2022 | PGCIL | ER | Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission assets 400kV D/C Kameng- Balipara transmission line along with associated bays at Balipara Substation under Transmission system associated with North East-Northern/Western Inter Connector-I |
| 9. | 127/TT/2022 | TSTRANSCO | SR | Petition under Section 79(1)(c) and (d) of the Electricity Act, 2003 for determination of tariff of the inter-State transmission lines connecting two states for the TSTRANSCO-owned transmission lines/system as per this Hon'ble Commission's order dated 05.09.2018 in Petition No. 07/Suo-Motu/2017 and order dated 13.01.2020 in Petition No.2/TT/2019 for inclusion in POC Transmission charges for the period FY 2019-20 to 2023-24 in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2019. |
| 10. | 113/TT/2022 | PGCIL | WR | Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block for assets under POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region |
| 11. | 82/TT/2022 | MSETCL | WR | Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations' 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2014 for Truing up Transmission Tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States. |
| 12. | 2/TT/2022 | APTRANSCO | SR | Petition for Determination of tariff for (1) 400 KV Uravakonda - Veltoor I & II feeders for FY 2016-17 to FY 2018-19 in accordance with Central |

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| | | | | Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. |
| 13. | 503/TT/2020 | PGCIL | SR | Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for (i)Truing up of Transmission tariff for 2014-19 tariff block and (ii)Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part A (Phase-I) |

NOTE: The distribution companies not registered with the e-filing portal of the Commission are requested to register in the e-filing portal for easy access of the petitions and pleadings and for the purpose of e-filing.


 (Harpreet Singh Pruthi)
 Secretary, CERC